

GOVERNMENT OF INDIA  
MINISTRY OF RURAL DEVELOPMENT  
DEPARTMENT OF LAND RESOURCES

**LOK SABHA**  
**UNSTARRED QUESTION NO.179**  
**TO BE ANSWERED ON 02.02.2017**

**Draft National Land Utilisation Policy**

†179 SHRI B.V. NAIK:

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) the current status of implementation of Draft National Land Utilisation Policy;
- (b) the details of States which have framed their own land use policies in accordance with the Draft Policy;
- (c) the steps taken or being taken by the Government to request States to frame their own land use policies;
- (d) the respective percentage of land for different kinds of land uses in the country *viz.* agricultural, forest, industrial, residential, Government owned, private owned and wasteland; and
- (e) the corresponding percentages for the State of Karnataka?

**ANSWER**

**MINISTER OF STATE FOR RURAL DEVELOPMENT**  
**(SHRI RAM KRIPAL YADAV)**

**(a) to (e) :** The Union Government has not framed National Land Utilisation Policy. As per Entry 18 and Entry 45 of List II (State List) of the Seventh Schedule of the Constitution, the subject of 'Land' and its management falls in the jurisdiction of States. Power to enact laws relating to 'Land' vests in the Legislatures of States. Each State has its own State-specific Revenue Laws to deal with 'Land' and matters related thereto. State-wise information on State-specific Revenue Laws and Land Use is not centrally maintained.

Details of land use prevalent from 1950-51 to 2013-14 in India and in Karnataka as per the Land Use Statistics published by the Directorate of Economics and Statistics, Ministry of Agriculture & Farmers Welfare are available at the website: [http://eands.dacnet.nic.in/LUS\\_1999\\_2004.htm](http://eands.dacnet.nic.in/LUS_1999_2004.htm).

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